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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH:CUTTACK

**ORIGINAL APPLICATION.NO.01 OF 2011**

Cuttack this the 5th day of January, 2011

CORAM:

HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

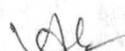
...  
Pitambar ...Applicant  
-VERSUS-  
Union of India & Ors. ...Respondents

Heard Shri N.R.Routray, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel, on whom a copy of this O.A. has already been served, appearing for the Respondent-Railways on the question of admission.

The grievance of the applicant, as set out in the present O.A. is that he is entitled to Rs.2800/- towards Grade Pay, with effect from 1.1.2006, which according to him, the Respondent-Department have wrongly taken into account to a lower stage, i.e.,Rs.2400/-. In this connection, the applicant has preferred a representation dated 30.8.2010 to Respondent No.3 (Annexure-A/3) and during the pendency of the said representation, has moved this Tribunal in the present O.A. seeking direction to Respondents to grant him Grade Pay of Rs.2800/- w.e.f. 1.1.2006 and for disbursement of differential arrears accrued in that behalf.

I have considered the submissions made by the learned counsel for the parties. Since it is a trivial matter, which in my considered view could be set at rest in the hands of the Respondent-Department, in the fitness of things, it would be proper to direct Respondent No.3 to consider the pending representation of the applicant as at Annexure-A/3 and dispose of the same in accordance with rules, under intimation to the applicant, within a period of three months from the date of receipt of this order.

Ordered accordingly.



With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

Send a copy of this order along with copy of the O.A. to Respondent No.3 for compliance and free copies of this order be made over to the learned counsel for the parties.

*Alc*  
JUDICIAL MEMBER

1